

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

IN

ORIGINAL APPLICATION No.229 OF 2020

IN THE MATTER OF:

Tribunal on its own motion

...APPLICANT

VERSUS

Union of India & 7 Others

...RESPONDENTS

AFFIDAVIT ON BEHALF OF GENERAL ELECTRIC INTERNATIONAL, INC.

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THROUGH

COUNSEL FOR [GE]

PLACE: CHENNAI

DATE: 25 MARCH 2022



Jagdish Rao



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

In

ORIGINAL APPLICATION No.229 OF 2020

IN THE MATTER OF:

Tribunal on its own motion - SUO MOTU
Based on the news item in the New Indian Express Newspaper,
E-paper Edition dated 03.10.2020, "Gas turbine explodes at Power plant, 15
injured."

...APPLICANT

VERSUS

1. **Union of India**
Represented by its Secretary
Ministry of Environment, Forest & Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 110 003
2. **Central Pollution Control Board,**
Represented by its Chairman,
Parivesh Bhawan, East Arjun Nagar,
Shahadra, Delhi - 100 032
3. **The Principal Secretary to Govt. of Karnataka,**
Forest, Environment and Ecology Department,
Government Secretariat, Room No. 708,
7th Floor, Gate No. 4, M.S. Building,
Bengaluru - 560 001.
4. **Karnataka State Pollution Control Board**
Represented by its Chairman,
Parisara Bhawan, #49, 4th & 5th Floor,
Church Street, Bengaluru - 560 001.
5. **Karnataka Power Corporation Limited,**
Represented by its Managing Director,
No. 82, Shakti Bhavan,
Race Course Road, Bengaluru - 560 001.
6. **The Deputy Commissioner & District Magistrate,**
Bengaluru Urban District,
Kempegowda Road, Behind Kandaya Bhavan,
Bengaluru Urban District, Bengaluru - 560 009.
7. **Bruhat Bengaluru Mahanagara Palike,**
Represented by its Commissioner,
Head Office, Corporate Circle,



Jaydishwar

8. **FieldCore Service Solutions India Private Limited**
 Represented by its Human Resource Manager
 A-18, First Floor, Okhla Industrial Phase -II,
 New Delhi - 110 020.

....RESPONDENTS

9. **General Electric International, Inc.**
 Represented by its Attorney-in-Fact
 191 Ross Parks Street
 Cincinnati, OH 45202
 USA

....PROPOSED RESPONDENT

**AFFIDAVIT ON BEHALF OF GENERAL ELECTRIC INTERNATIONAL, INC. -
 PROPOSED RESPONDENT NO. 9**

I, Jagdish Ramesh Rao, s/o Padulidri Ramesh Rao, aged about 48 years, working as Senior Service Director at General Electric International, Inc. (hereinafter referred to as "Respondent No. 8"), presently at _____, do hereby solemnly affirm and declare as under:

1. I have been authorised by Respondent No. 8 to act on its behalf in the captioned case. I state that I am competent to swear the present affidavit. A copy of the Power of Attorney authorising me to act on behalf of Respondent No. 8 is appended hereto and marked as Annexure R-8/1.
2. It is my understanding that BHEL was contracted by KPCL to construct and commission the project. Respondent No. 8 was engaged as a sub-contractor by BHEL to provide advisory services in the commissioning of the KPCL Gas Based Power Plant at Yelahanka, Bengaluru (hereinafter referred to as "KPCL"). Respondent No. 8 in turn sub-contracted to FieldCore Service Solutions India Private Limited (hereinafter referred to as "FieldCore") to provide advisory services at the KPCL plant.
3. I understand that the other Respondents have appraised the Hon'ble Tribunal of the details of the incident of fire at KPCL on 2 October 2020.



Jagdish Rao



4. It is my understanding that the scope of the Hon'ble National Green Tribunal's enquiry in relation to Respondent No. 8 is limited to the compensation paid to the injured and deceased personnel in relation to the incident. However, as no employee of Respondent No. 8 was present at KPCL at the time of the incident, the Hon'ble Tribunal's query does not concern Respondent No. 8.

5. In any event, the adjudication of the payment of adequate compensation is within the jurisdiction of the Commissioner constituted under the Employees' Compensation Act 1923 in Bengaluru and it is my understanding that FieldCore has already submitted to the jurisdiction of the Commissioner and paid compensation in line with the directions of such Commissioner. Without prejudice to the same, I understand that FieldCore has shared these details with the Hon'ble National Green Tribunal so as to assist the Hon'ble Tribunal in its timely and efficient disposal of its enquiry.

6. I trust that the details pertaining to the compensation paid to FieldCore's affected employees is adequate and that Respondent No. 8 may accordingly be discharged from these proceedings.

Jaydishward
DEPONENT

VERIFICATION

I, the above named Deponent, do hereby verify that the contents above are true and correct based on the official records of Respondent No. 8 maintained in the regular course of business and based on the legal advice received from counsel and believed to be true and correct, no part of it is false and nothing material has been concealed there from.

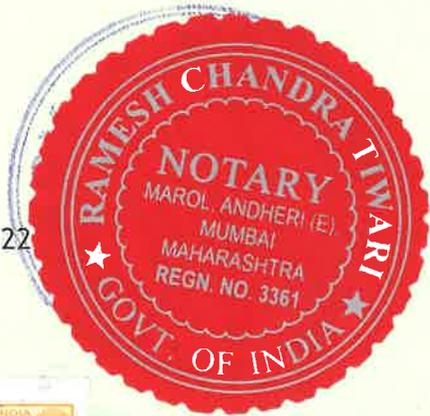
VERIFIED AT CHENNAI ON THIS THE ____ DAY OF MARCH 2022.

Jaydishward
DEPONENT

BEFORE ME

Ra
22/03/22

RAMESH CHANDRA TIWARI
ADVOCATE & NOTARY
GOVT. OF INDIA
Res. 129, A-Wing, Appli Ekta Hsg. Soc
Nav Pade, Marol Naka, A. K. Road
Andheri (E), Mumbai-400 059



Date : MARCH 2022

Sr. No.
2820/22

